

**GOVERNMENT OF INDIA  
YOUTH AFFAIRS AND SPORTS  
LOK SABHA**

UNSTARRED QUESTION NO:4217  
ANSWERED ON:20.12.2011  
REGULATORY BODY FOR DOPING  
Pandey Shri Ravindra Kumar

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

- (a) whether any regulatory body has been set up/proposed to be set up to check the doping menace;
- (b) if so, the details thereof; and
- (c) the details of its functioning alongwith the powers assigned to it?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN)

- (a) Yes, Madam. The National Anti Doping Agency (NADA) has already been set up by Government of India and is functioning with effect from 1.1.2009.
- (b) It deals with all matters relating to doping in sports including dissemination of information, educating the sportspersons, coaches and support personnel on the ill-effects of doping through teaching sessions/seminars/workshops and organizing dope tests on athletes both in-competition and out-of-competition.
- (c) Two independent panels (Anti Doping Disciplinary Panel and Anti Doping Appeal Panel) constituted in accordance with the World Anti Doping Agency (WADA) Compliant "Anti Doping Rules" are in force since 1.1.2009. These panels conduct hearing of the athletes who have failed dope tests and violated the Anti-Doping Rules and, after impartial hearing, impose sanction on athletes as applicable under the Anti-Doping Rules of NADA. A Therapeutic Use Exemption Committee is also constituted for giving exemption to sportspersons for the use of medicines.